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A. Kumari Vrs. UOI

Orders/Directions Sl. No. 1

O.A. No. 260/00239 of 2015

Order dated: 07.08.2015

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Mr. N.R.Routray, Ld. Counsel appearing for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for Respondent-Railways.

By filing a short reply as directed by this Tribunal, Mr. Rath, Ld. Standing Counsel for the Railways, has brought to my notice that in the meantime the DCRG amount has been equally divided in the legal heirs.

However, Mr. Routray, Ld. Counsel for the applicant, submitted that some recovery, amounting to Rs. 1,83,954/-, have been made from the said DCRG alleging overpayment, House Rent, Electrical Charges and Bank Loan. He further submitted that he has not received a copy of the said order for which he is unable to challenge the order.

In view of the above, I am of the *prima facie* view that there remains nothing further to be adjudicated in this O.A. However, the authorities are directed to serve a copy of the said order, in which an administrative decision has been taken to recover the amount of Rs.



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1,83,954/- from the DCRG, to the applicant within a period of four weeks in the address given by the applicant.

With the aforesaid direction, this O.A. is disposed of.


MEMBER(Judl.)

RK

